

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO. 791 of 1991

DATE OF JUDGMENT: 19th August, 1991

BETWEEN:

S/Shri

1. Mr. M.Yadagiri
2. B.Sridhar Reddy
3. M.Sudhakar
4. T.Venkatesh
5. M.Narsing Rao
6. J.Sanjeeva Reddy
7. P.Balaraju
8. S.Ravi

Applicants

AND

1. The Administrative Officer,  
Nuclear Fuel Complex,  
Dept. of Atomic Energy,  
ECIL Post, Moulali,  
Hyderabad.  
R.R.District.

2. The District Employment Officer,  
R.R.District,  
Hyderabad.

Respondents

COUNSEL FOR THE APPLICANTS: Mr. D.P.Kali

COUNSEL FOR THE RESPONDENTS: Mr. Jaganmohan Reddy, M.,  
Addl. CGSC

Mr. D.Panduranga Reddy,  
Spl.Counsel for A.P.Govt.

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CORAM:

Hon'ble Shri J.Narasimha Murthy, Member (Judl.)

Hon'ble Shri R.Balasubramanian, Member (Admn.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE  
SHRI J.NARASIMHA MURTHY, MEMBER (JUDL.)

The petitioners filed this petition for a relief to issue/direction to the 1st respondent to consider the cases of the applicants for the post of Helpers. It is stated that juniors to the petitioners viz., Mr. Tejender Singh, Employment Regn. No.R1/91/04265, Kewal Singh, E.R.No.R1/91/04182 and Mr. Ramulu, E.R.No.R1/91/05104, were sponsored by the Employment Exchange for appointment to the posts of Helpers in the 1st Respondent's organisation. The petitioners registered their names in the Employment Exchange earlier than the above persons. So, the petitioners are seniors to the above persons.

2. Shri D.P.Kali, learned counsel for the applicants and Shri D.Panduranga Reddy, Special Counsel for the State of Andhra Pradesh, argued the matter. After considering the arguments advanced by both the sides, we direct the respondents to sponsor the names of the petitioners for interview, if they are seniors to the persons mentioned above in the

(21)

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same category, that may take place during next week of August 1991. The application is accordingly disposed of. There is no order as to costs.

(Dictated in the open Court).

(J. NARASIMHA MURTHY)  
Member (Judl.)

(R. BALASUBRAMANIAN)  
Member (Admn.)

Dated: 19th August, 1991.

8/21/89  
Registrar

To

1. The Administrative Officer,  
Nuclear Fuel Complex,  
Dept. of Atomic Energy, ECIL Post,  
Moulali, Hyderabad R.R. Dist.
2. The District Employment Officer,  
R.R. District, Hyderabad.
3. One copy to Mr. D.P. Kali, Advocate,  
2-2-1164/15/B, Tilaknagar, Hyderabad.
4. One copy to Mr. M. Jaganmohan Reddy, Addl. CGSC. CAT. Hyd.
5. One copy to Mr. D. Panduranga Reddy, Spl. Counsel for A.P. Govt.
6. One copy to Hon'ble Mr. J. Narasimha Murty, Member (J) CAT. Hyd.
7. One spare copy.

pvm

vsn

Asr  
21/8/91 (3)

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR

V.C.

AND

THE HON'BLE MR.

M(J)

AND

THE HON'BLE MR. J. NARASIMHA MUI TY: M(J)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

DATED: 19 - 8 - 1991

ORDER/ JUDGMENT

~~M.A./R.A./C.A.~~ No.

in

D.A. No. 791/91

~~R.A. No.~~

(W.P. No.

Admitted and Interim directions  
issued.

Allowed.

Disposed of with direction.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

M.A. Ordered/Rejected.

No order as to costs.